



**Regional Office, Yamuna Nagar Region
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar
Website - www.hspcb.gov.in E-Mail - hspcbroyr@gmail.com -Contact No. 01732-268137,237840

No. HSPCB / YR / 2019/ **3061**

Dated: **16/10/2019**

To

The Registrar General,
National Green Tribunal,
New Delhi. (Email Id - rg.ngt@nic.in & ngtpb.pg@gmail.com)

Sub: - Submission of Action Taken Report - Order dated 13.08.2019 O.A. No. 553 titled as Satpal Rana Vs. State of Haryana and Ors.

Respected Sir,

In this regard, please find enclosed herewith the action taken report in the above said OA No. 553 of 2019. The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.

It is requested that the report be placed on record.

DA: As Above.


Regional Officer
Yamuna Nagar

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.553/2019

IN THE MATTER OF:

Satpal Rana

...

Applicant

Versus

State of Haryana

...

Respondent

**REPORT ON BEHALF OF HARYANA STATE POLLUTION CONTROL
BOARD IN COMPLIANCE OF THE ORDER OF HON'BLE NGT IN
ORIGINAL APPLICATION 553 of 2019 TITLED AS SATPAL RANA,
VICE PRESIDENT, BHARTIYA KISAN UNION VERSUS STATE OF
HARYANA**

MOST RESPECTFULLY SHOWETH:

A letter alleging that polluting paper mill is being operated, adversely affecting the health of inhabitants of village Sarawan, District Yamuna Nagar was sent to Hon'ble National Green Tribunal, New Delhi (herein after referred to as "NGT" by Satpal Rana, Vice President, Bhartiya Kisan Union village Sarawan.

It has also been alleged that waste water is generated and discharged unscientifically and ground water is illegally extracted.

Hon'ble NGT passed an order in OA No. 553/2019 in this matter to take appropriate action in accordance with law and furnish a factual and action taken report to the tribunal. Copy of order is attached as **Annexure-R/1.**

In compliance of the order passed by the Hon'ble NGT in OA No. 553/2019 the inspection of the site was made by Sh. Kamaljit Singh, AEE, Yamuna Nagar and Sh. Kuldeep Singh, AEE, HSPCB, Yamuna Nagar.

Detail of the units i.e. Paper mills falls under the vicinity of village Sarawan, District Yamuna Nagar, Haryana is as under:-

- GREEN TR
DELHI
1. M/s JD Paper Mills LLP, Village Sarawan Tehsil Sadhura, Yamuna Nagar.
 2. M/s Star Abhiyan India LLP, VPO Sarwana Sub Tehsil Sadhaura Yamuna Nagar.

Status of units is as under:-

1. The unit i.e. M/s JD Paper Mills LLP, Village Sarawan Tehsil Sadhura, Yamuna Nagar has been granted the Consent to Establish vide no. HSPCB/Consent/: 313095819YAMCTE6427969 Dated: 05/04/2019 valid upto 04.04.2024. The unit mentioned above neither engaged in any kind of activity nor started construction work. Copy of the spot inspection dated 09.10.2019 is attached as **Annexure-R/2**.
2. The unit i.e. M/s Star Abhiyan India LLP, VPO Sarwana Sub Tehsil Sadhaura Yamuna Nagar has been granted the Consent to Establish vide no. HSPCB/Consent/: 313095819YAMCTE6164810 Dated: 08/02/2019 for manufacturing craft paper from waste papers only without bleaching process. The unit has completed the construction work at site and installation of plant & machinery is under process. Copy of the spot inspection dated 09.10.2019 is attached as **Annexure-R/3**.

Conclusion and recommendation:-

1. M/s JD Paper Mills LLP, Village Sarawan Tehsil Sadhura, Yamuna Nagar and M/s Star Abhiyan India LLP, VPO Sarwana Sub Tehsil Sadhaura Yamuna Nagar has obtained prior permission from Haryana State Pollution Control Board before establishment of industry or starting any process/activity. The unit mentioned above neither engaged in any kind of activity nor started construction work. Copy of the CTE granted to the units is attached as **Annexure-R/4 & R/5**.
2. M/s JD Paper Mills LLP, Village Sarawan Tehsil Sadhura, Yamuna Nagar has not started construction work till date. No sign of Air emission and Trade effluent was observed by the

team at the time of inspection dated 09.10.2019. However, vacant industrial plot was found at site.

3. M/s Star Abhiyan India LLP, VPO Sarwana Sub Tehsil Sadhaura Yamuna Nagar has completed the construction work and plant & machinery installation is under process. No sign of Air emission and Trade effluent was observed by the team at the time of inspection dated 09.10.2019.
4. That the above mentioned units were granted CTE after fulfilling the mandatory documents/conditions as per Consent Management of Policy of the Board. Further, it is submitted that M/s Star Abhiyan India LLP, VPO Sarwana Sub Tehsil Sadhaura Yamuna Nagar has also submitted that the unit will use ground water/ treated effluent of the STP's in its manufacturing process and will not extract any ground water without obtaining prior permission of the concerned Authority/ Department except for the drinking/ sanitation purpose. Copy attached as **Annexure-R/6**. Accordingly amendment in CTE permission has been granted by the competent authority vide letter no. HSPCB/PC/2019/2320 dated 10.09.2019. Copy attached as **Annexure-R/7**.

The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.


Regional Officer
Yamuna Nagar Region
Haryana State Pollution Control Board

Place: Yamuna Nagar
Date:

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 553 of 2019

Satpal Rana, Vice President, Bhartiya Kisan union

Applicant(s)

Versus

State of Haryana

Respondent(s)

Date of hearing: 13.08.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Application is registered based on a complaint received by post

ORDER

Allegation in this letter, which has been treated as an application, is that a polluting paper mill is being operated, adversely affecting the health of the inhabitants of villages Sarawan, District Yamuna Nagar, Haryana. Waste water is generated and discharged unscientifically and ground water is illegally extracted.

Let the Haryana State Pollution Control Board (HSPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at judicial-ngt@gov.in.

A copy of this order, along with complaint, be sent to the HSPCB by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

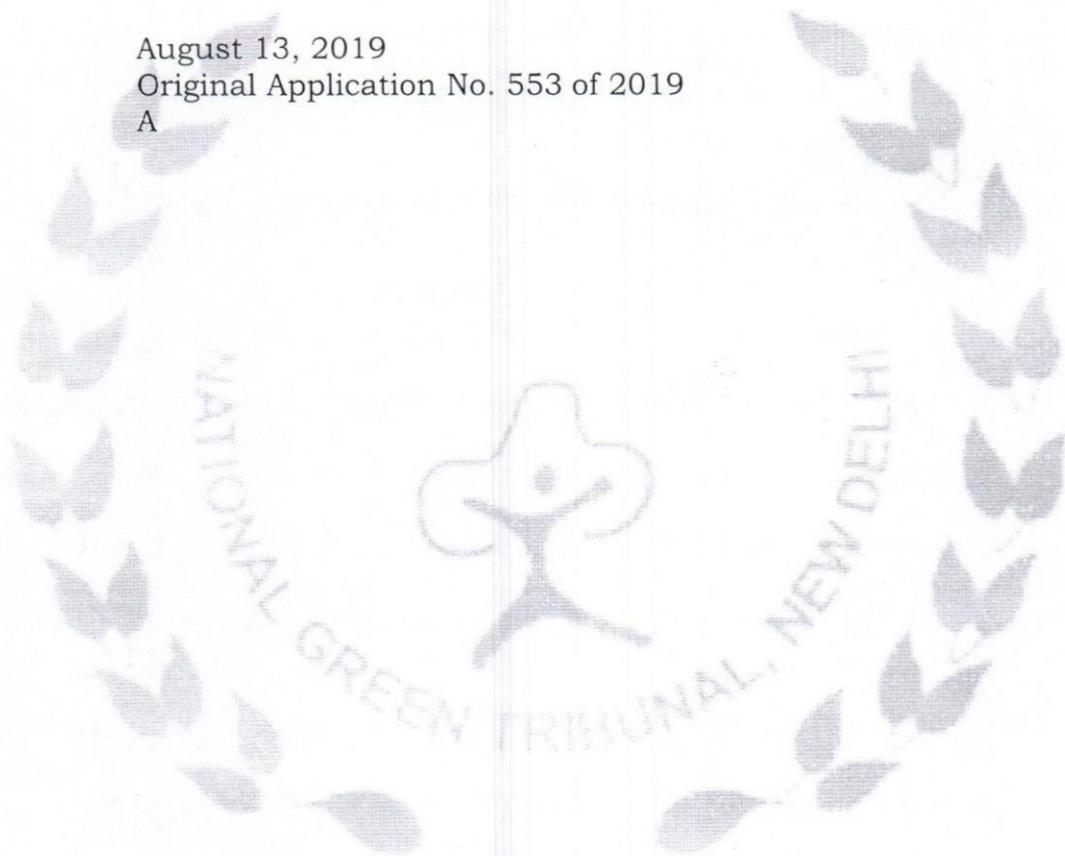
List for further consideration on 28.11.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

Dr. Nagin Nanda, EM

August 13, 2019
Original Application No. 553 of 2019
A



N 30° 20.733'
E 077° 10.921'

Annexure-R/2
801

Annexure-A

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1. Name & Address of the unit : JD PAPER MILLS LLP
Vill-Sarawan, Tehsil-Sadhura, Yamuna Nagar
2. Email id of the unit/occupier : jdpapermillsllp@gmail.com
3. Telephone Nos. : 01732-230966
4. Fax Nos. : -
5. Date & Time of Inspection : 9/10/2019
6. Category Unit : Red/Orange/Green
7. Type of Units : 17 Cat./Seriously Polluting/others
8. Size of unit based upon investment cost of Plant & Machinery : Large/ Medium/ Small
9. Name of the representative of the unit with designation present at the time of the inspection. : (No rep. of unit present at time of inspection)
10. Name of the Directors/partners/Proprietor/Manager/Occupier etc. :
11. Detail of products/by product manufactured (with capacity of installation & quantity per annum) : Kraft Paper Absorbent Paper
12. Detail of Raw Material used (with quantity per annum) : Kraft Paper, Waste Paper, Imported Waste Paper, Absorbent Paper
13. Manufacturing Process (in brief) : Paper Industry
14. Detail of Machinery installed involving polluting process: 01/04/2019 (Proposed)
15. Date of Commissioning of the unit :
16. Status of Consent to Establish : Obtained vide No. 3/30958/9 YAMCTE 6427969
17. Status of Consent to Operate : Yet to be obtained (Copy Attached)
18. Status of Authorization under HWM Rules. : N.A

B Air Pollution

1. Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height. : } The Unit was visited on 9th Oct 2019. At the time of visit the site was found vacant. Unit has not constructed any Building/Install Plant & Machinery
2. Status of online monitoring System (Stacks/ AAQ) if applicable : }

Unit has constructed boundary wall only. No, Building, Plant & Machinery installed / Constructed by the unit.
(Kamaljit Singh) AEE

(Signature)
(AEE)

3. Details about deviation in the details/ stack of Air emission/ type of fuel if any already provided to Board. :
4. Detail of Stacks/ Chimneys/ Vents :
5. Whether Height of all stacks/ Chimneys as per norms :
6. Capacity of D.G. Sets :
7. Stack height of D.G. Sets above programme and whether as per norms :
8. Status of Acoustic Enclosure on D. G. Sets :
9. Noise results of DG Sets Monitored during inspection :
10. Type & Quantity of Fuel used :
(Separate for each source)
11. Status of Air Pollution Control Devices (APCD) :
 - (a) Required or Not :
 - (b) Provided or Not :
 - (c) Detail of APCD provided with detail of all Components. :
 - (d) Whether Structurally adequate or Not :
 - (e) Whether operating APCD Satisfactorily :
12. Whether provided separate flow meters in case of wet scrubber :
13. Whether maintained Log Book for consumption of Electricity/ Chemicals/ water for APCD. :
14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal. :
15. Whether provided Sampling arrangements on all stacks /chimneys including DG Sets. :
16. General Remarks :

C Water Consumption

1. Sources of water supply :
2. Detail of measuring devices provided if any such as flow Meters, V- notch etc. :

(Handwritten signature)
 (Kaveer Singh, AEE)

(Handwritten signature)
 Kuldesh Singh
 AEE

80.

The Unit was visited on 9th Oct 2019. At the time of visit the site i.e 30°20.733'N, E 77°10.981' found vacant Plot. Unit has neither constructed any building nor installed any plant & machinery on the said site.
 (Copy of the Photograph attached)

- 3. Whether measuring devices has been sealed :
- 4. Whether maintained the log book for supply of water from all sources & consumption for various uses. :
- 5. Detail of Water Consumption per day/ month
 - (a) Domestic Purpose :
 - (b) Boiler / Cooling :
 - (c) Industrial use (Easily Biodegradable) :
 - (d) Industrial use (Not Easily Biodegradable) :
 - (e) Other :
- 6. General Remarks :

D Water Pollution

- 1. Source & processes of Water Pollution including raw water treatment if any :
- 2. No. of outlets for discharge of effluent : Domestic: Trade:
- 3. Quality of Effluent in KLD : Domestic: Trade:
- 4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) :
 - STP
 - ETP
- (a) Required or Not :
- (b) Installed or Not :
- (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used :
- (d) Whether structurally adequate or not :
- (e) Whether operating STP/ETP Satisfactorily :
- (f) Whether provided online chemical dosing system/ pH meter :
- 5. Mode of Discharge of effluent : Domestic: Trade:
- 6. Name of Water recipient body if any :
- 7. Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization. :

The visit was visited on 9th Oct 2019. At the time of visit the site i.e. N 30° 20.733', E 77° 10.921' found vacant plot. Visit has neither constructed any building nor installed any plant & machinery on the said site. (Copy of Photograph Attached)

K. A.E.E.
 (Kamlesh Singh, AEE)

K. K. Singh
 AEE

- 8. Status of ZLD as per CPCB directions if applicable :
- 9. Whether provided flow meters on outlet & inlet of ETP/STP :
- 10. Whether provided separate electricity meter on ETP/STP :
- 11. Whether maintained Log Book for consumption of Electricity/ Chemicals/Quantity of effluent. :
- 12. Status of online monitoring System, if applicable :
- 13. General Remarks :

The Unit was visited on 9th Oct 2019
 At time of visit the site (E N 30° 20.733'
 E 77° 10.921' found vacant plot.
 Unit has neither constructed any
 Building nor installed any plant
 & Machinery on the said site.

E Hazardous Waste Management

- 1. Category of Hazardous Waste generated as per rules :
- 2. Type & Qty. of Hazardous Waste generated : (i) incinerable
(ii) recyclable
(iii) disposable for landfill
(iv) Total
- 3. Stock-Pile Quantity of Hazardous Waste :
- 4. Mode of Disposal & treatment of Haz. Waste :
- 5. Size of Hazardous waste storage site :
- 6. Display Board for Hazardous Waste at Factory Gate Provided or not :
- 7. Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity) :
- 8. Details of Hazardous Waste transported to service provider :

F Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1. List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :
- 2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991. :
- 3. Name of insurer agency with date & validity of policy :
- 4. Whether Hazardous chemicals handling & storage facility is adequate :
- 5. Remarks :

[Signature]
 Kuldeep Singh, AEE

Signature of the representative of the unit
Name Designation & Address
inspection

[Signature]
 (Kamaljit Singh, AEE)

Signature of the Officer/Officers
of the Board who conducted the

Name & Designation







77°10'56.1 (East)

30°20'39.1 (North) Ann R/3

Annexure-A

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

- 1. Name & Address of the unit : M/S Star Abhijan India LLP
VPO Saruema Sub Tehsil Sadhaura Yamuna Nagar
- 2. Email id of the unit/occupier : starabhijan@gmail.com
- 3. Telephone Nos. :
- 4. Fax Nos. : -
- 5. Date & Time of Inspection : 9/10/2019
- 6. Category Unit : Red / Orange / Green
- 7. Type of Units : 17 Cat./Seriously Polluting/others
- 8. Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small
- 9. Name of the representative of the unit with designation present at the time of the inspection. : Sh. Nishant Aggarwal
Partner
- 10. Name of the Directors/partners/Proprietor/Manager/Occupier etc. :
- 11. Detail of products/by product manufactured (with capacity of installation & quantity per annum) : Kraft Paper (110 MT/day)
- 12. Detail of Raw Material used (with quantity per annum) : Waste Paper (130 MT/day)
- 13. Manufacturing Process (in brief) : waste paper → Pulp → final prod
making
- 14. Detail of Machinery installed involving polluting process:
- 15. Date of Commissioning of the unit : Under Commissioning
- 16. Status of Consent to Establish : Yes, obtained
- 17. Status of Consent to Operate : - yet to be applied
- 18. Status of Authorization under HWM Rules. : - NA.

B Air Pollution

- 1. Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height. : Boiler (14TPH) (under installation)
- 2. Status of online monitoring System (Stacks/ AAQ) if applicable : - NA.

K
(Kamaljit Singh, AEE)

K
Kuldip Singh, AEE

3. Details about deviation in the details/ stack of Air emission/ type of fuel if any already provided to Board. : Boiler Stack ^{80'}
4. Detail of Stacks/ Chimneys/ Vents : Boiler Stack
5. Whether Height of all stacks/ Chimneys as per norms : Height = 105' (32m)
6. Capacity of D.G. Sets : 150 KVA.
7. Stack height of D.G. Sets above programme and whether as per norms : ~~40A~~
8. Status of Acoustic Enclosure on D. G. Sets : Provided
9. Noise results of DG Sets Monitored during inspection : Yes
10. Type & Quantity of Fuel used : MSD (0.105 ^{kg}/day) -
(Separate for each source) Wood chips/Coal Indonesian.
11. Status of Air Pollution Control Devices (APCD) :
 - (a) Required or Not : Required
 - (b) Provided or Not : Provided
 - (c) Detail of APCD provided with detail of all Components. : multicyclone dust collector
 - (d) Whether Structurally adequate or Not : Verified after operation of unit.
 - (e) Whether operating APCD Satisfactorily : - NA -
12. Whether provided separate flow meters in case of wet scrubber : NA.
13. Whether maintained Log Book for consumption of Electricity/ Chemicals/ water for APCD. : NA.
14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal. : NA
15. Whether provided Sampling arrangements on all stacks /chimneys including DG Sets. : Yes
16. General Remarks :

C Water Consumption

1. Sources of water supply : Domestic treated Effluent flow SPP's & drinking water from SDE, PHED.
2. Detail of measuring devices provided if any such as flow Meters, V- notch etc. :

(Khandelwal, AEE)

Khandelwal, AEE

- 3. Whether measuring devices has been sealed : Yes
- 4. Whether maintained the log book for supply of water from all sources & consumption for various uses. : -
- 5. Detail of Water Consumption per day/ month
 - (a) Domestic Purpose : 5 KLD
 - (b) Boiler / Cooling : -
 - (c) Industrial use (Easily Biodegradable) : ~~500 KLD~~
 - (d) Industrial use (Not Easily Biodegradable) : - 500 KLD
 - (e) Other
- 6. General Remarks :

D Water Pollution

- 1. Source & processes of Water Pollution including raw water treatment if any : during Pulp making.
- 2. No. of outlets for discharge of effluent : Domestic: one
Trade: one (Recirculation)
- 3. Quality of Effluent in KLD : Domestic: 5 KLD.
Trade: 500 KLD (Recirculation in process)
- 4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) :

	STP	ETP
(a) Required or Not	Required	Required
(b) Installed or Not	Yet to be installed	Yet to be installed
(c) Detail of STP/ETP Provided (if required) with detail of all components and technology used	-	NA
(d) Whether structurally adequate or not	NA -	NA
(e) Whether operating STP/ETP Satisfactorily	NA -	NA
(f) Whether provided online chemical dosing system/ pH meter	NA -	NA

- 5. Mode of Discharge of effluent : Domestic: Septic tank
Trade: Reuse.
- 6. Name of Water recipient body if any : - NA -
- 7. Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization. : NA.

(Kanalgjit Singh, AEE)

Kuldeep Singh, AEE

- 8. Status of ZLD as per CPCB directions if applicable : Yet to be completed after operation
- 9. Whether provided flow meters on outlet & inlet of ETP/STP : — Yet to installed
- 10. Whether provided separate electricity meter on ETP/STP : —
- 11. Whether maintained Log Book for consumption of Electricity/ Chemicals/Quantity of effluent. : —
- 12. Status of online monitoring System, if applicable : —
- 13. General Remarks :

E. Hazardous Waste Management

- 1. Category of Hazardous Waste generated as per rules : NA
- 2. Type & Qty. of Hazardous Waste generated : (i) incinerable
(ii) recyclable
(iii) disposable for landfill
(iv) Total
- 3. Stock-Pile Quantity of Hazardous Waste :
- 4. Mode of Disposal & treatment of Haz. Waste :
- 5. Size of Hazardous waste storage site : NA
- 6. Display Board for Hazardous Waste at Factory Gate Provided or not :
- 7. Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity) : NA
- 8. Details of Hazardous Waste transported to service provider :

F. Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1. List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :
- 2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991. :
- 3. Name of insurer agency with date & validity of policy :
- 4. Whether Hazardous chemicals handling & storage facility is adequate :
- 5. Remarks :

NA.

Unit will achieve zero liquid discharge.

Signature of the representative of the unit
Name Designation & Address
inspection

Signature of the Officer/Officers
of the Board who conducted the

Name & Designation

Remarks: The said unit was inspected on 9/10/2019 & found that unit is under construction, unit is installed in kraft paper waste paper as raw material. The compliance status will be verified after operation of unit. Unit will obtain water (treated water (WWT) and not used under ground water.





















Dashboard



10.6

ft

Accuracy

09/10/19

Date

N30°20.655'

Latitude

E077°11.111'

Longitude

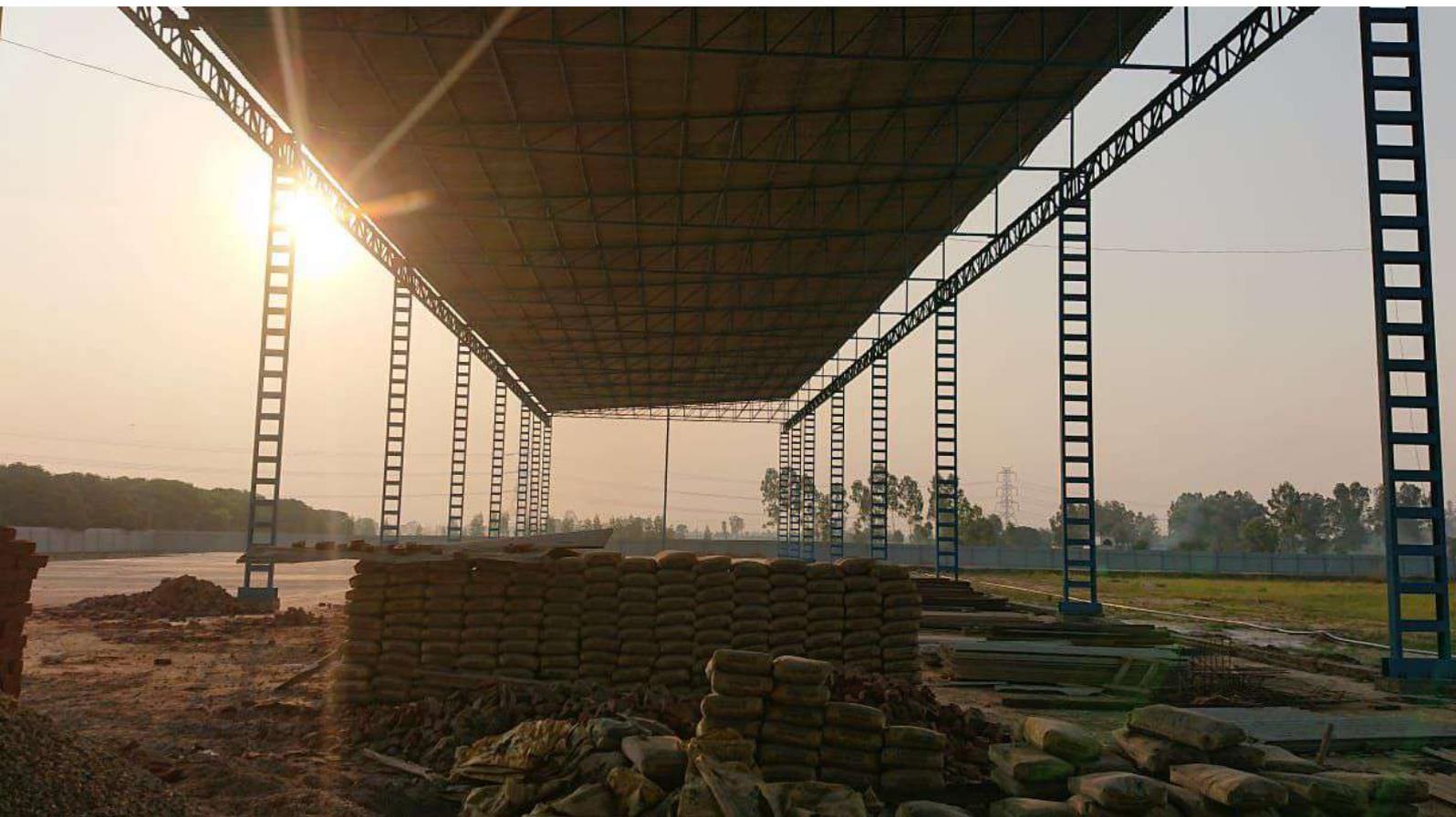
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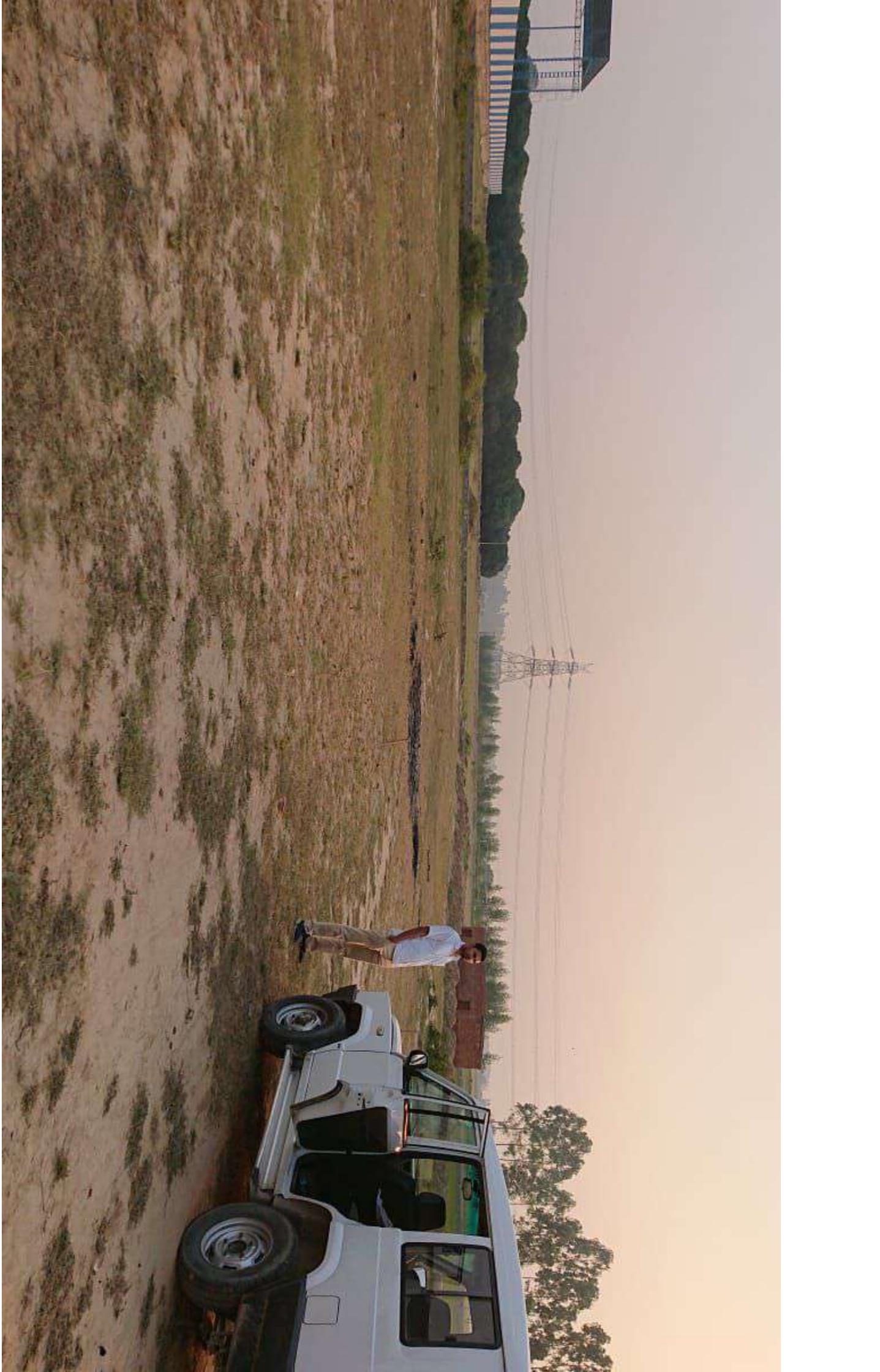
















**HARYANA STATE POLLUTION CONTROL
BOARD**
**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-
200137**



*Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com
Telephone No.: 0172-2577870-73*

No. HSPCB/Consent/ : 313095819YAMCTE6427969

Dated:05/04/2019

To.

M/s : JD PAPER MILLS LLP
VILLAGE SARAWAN, TEHSIL SADHURA
YAMUNANAGAR
135001

Sub. : Grant of consent to Establish to M/s JD PAPER MILLS LLP

Please refer to your application no. 6427969 received on dated 2019-03-12 in regional office Yamuna Nagar.

With reference to your above application for consent to establish, M/s JD PAPER MILLS LLP is hereby granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	05/04/2019 - 04/04/2024
Industry Type	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
Category	RED
Investment(In Lakh)	1677.0
Total Land Area (Sq. meter)	24852.754
Total Builtup Area (Sq. meter)	16187.4
Quantity of effluent	
1. Trade	250.0 KL/Day
2. Domestic	5.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	re-circulation/ washing process
Permissible Domestic Effluent Parameters	
1. NA	0
Permissible Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. oil and grease	10

5. PH	9
Number of stacks	1
Height of stack	
1. stack attached to boiler	32 meter
Permissible Emission parameters	
1. SPM	150 mg/m ³
Capacity of boiler	
1. boiler	14 Ton/hr
Type of Furnace	
1. na	0
Type of Fuel	
1. Diesel	0.05 KL/day

**Nirmal
Kumar**

Regional Officer, Yamuna Nagar

Haryana State Pollution Control Board.

Digitally signed by
Nirmal Kumar
Date: 2019.04.05
16:50:51 +05'30'

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 255 KL/Day i.e 250KL/Day for Trade Effluent, 0 KL/Day for Cooling, 5 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

**Nirmal
Kumar**

Digitally signed by
Nirmal Kumar
Date: 2019.04.05
16:51:48 +05'30'

Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.





**HARYANA STATE POLLUTION CONTROL
BOARD**
**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-
200137**



*Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com
Telephone No.: 0172-2577870-73*

No. HSPCB/Consent/ : 313095819YAMCTE6164810

Dated:08/02/2019

To.

M/s : Star Abhiyan India LLP
VPO Sarwana Sub Tehsil Sadhaura Yamuna Nagar
YAMUNANAGAR
135001

Sub. : Grant of consent to Establish to M/s Star Abhiyan India LLP

Please refer to your application no. 6164810 received on dated 2019-02-04 in regional office Yamuna Nagar.

With reference to your above application for consent to establish, M/s Star Abhiyan India LLP is hereby granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	08/02/2019 - 07/02/2024
Industry Type	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
Category	RED
Investment(In Lakh)	2462.44995
Total Land Area (Sq. meter)	50588.0
Total Builtup Area (Sq. meter)	50588.0
Quantity of effluent	
1. Trade	500.0 KL/Day
2. Domestic	4.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic tank with soak pit
2. Trade	used in Recycling
Permissible Domestic Effluent Parameters	
1. BOD	30 mg/l
Permissible Trade Effluent Parameters	
1. BOD	30 mg/l
Number of stacks	2
Height of stack	
1. Attached to DG Set	3.0 mtrs

2. attached to Boiler	33 mtrs
Permissible Emission parameters	
1. SPM	150 mg/m ³
Capacity of boiler	
1. Boiler	14.0 Ton/hr
Type of Furnace	
1. na	
Type of Fuel	
1. Diesel	0.12 KL/day
2. Wood	10 Ton/day

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 505 KL/Day i.e 500KL/Day for Trade Effluent, 0 KL/Day for Cooling, 5.0 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

- 1. Unit will follow the rules and regulations of board.**
- 2. Unit will apply for CTO after establishing.**
- 3. Unit will not change the process without obtaining prior permission of board.**
- 4. Unit will comply the rules and regulations /directions/ guidelines of board reg norms/parameters.**
- 5. The unit will be established on the land for which town & country planning / Municipal Corporation has granted permission.**

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*



Ref No : SA/DOC/2019/01

Dated 28.08.2019

To

The Regional officer,
Haryana State Pollution Control Board,
Yamuna Nagar.

F.R.
Regional Officer
Sc 'B' A.E.E.-I, II, III
28/08

Subject:- Amendment in the CTE granted M/s Star Abhiyan India LLP, Application No. 6164810 Dated 01.01.2019, Village Sawara, Sadhoura, Yamuna Nagar.

Respected Sir,

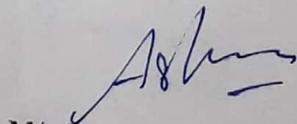
In this regard, it is submitted that we have been granted CTE for the establishment of Paper Mill along with the following condition:

1. Water Consumption in process in trade – 500 KLD
2. Water Consumption for Domestic – 40 KLD.
3. Water Source Details– Ground Water

It is intimated that for acquiring permission for extraction of ground water from CGWA is a time consuming process and will take much time. In the meanwhile we wish to use treated water of Sewage Treatment Plant situated at 24 MLD Parwal & 11 MLD Naraingarh. Public Health Engineering Department is discharging treated effluent in drain and same can be use by us in process which will save a huge quantity of water to be extracted from ground. It is pertinent to mentioned here that PHED is agreed to supply the treated water from STP subject to the condition of clearance from State Pollution Control Board.

In view of the above, it is requested that necessary amendment may be done in CTE granted vide Application No. 6164810 Dated 01.01.2019 i.e Water Source Details : Ground Water / Treated Water of Sewage Treatment Plant

Your's Faithfully



M/s Star Abhiyan India LLP .

Auth. Signatory.

Date : 28.08.2019
Palace : Jagadhari, Yamuna Nagar

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F1



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph- 0172 -2577870-73, Fax No. 2581201
E-mail: hspcbhq3@gmail.com

No. HSPCB/PC/2019/2320

~~F.R.
Regional Officer
Sc 'B' A.E.E.-I, II, III
J.E.E. Clerk
16/09~~

Dated: 10/9/19

To

The Regional Officer,
Haryana State pollution Control Board,
Yamuna Nagar.

W-2

Sub:- Amendment in the CTE granted M/s Star Abhiyan India LLP., application No. 6164810 dated 01.01.2019, Village Sawara, Sadhaura, Yamuna Nagar.

Kindly refer to your letter No. HSPCB/YR/2019/2044 dated 03.09.2019 on the subject noted above.

In this connection, it is intimated that the Competent Authority has considered your recommendation and the CTE granted to the unit vide letter No. HSPCB/Consent/:313095819YAMTE6164810 dated 08.02.2019 may be amended w.r.t. source of water as "domestic treated effluent from STP's/underground water through tubewell" in place of "underground water through tubewell" as source of raw water.

Submitted for further necessary action.

10/09/2019
Environmental Engineer (HQ)
For Chairman

Noted
for Compliance
10/9/19